

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

7

O.A. No. 562 of 1998

New Delhi, dated this the 21st May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Smt. Vakila Begum,
W/o late Shri Akhtar Hussain,
R/o Adarsh Colony,
Bombapur, Muradnagar,
Dist. Ghaziabad (U.P.) APPLICANT

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.
2. The Director General,
Ordnance Factories Board,
10-A, Auckland Road,
Calcutta.
3. The General Manager,
Ordnance Factory,
Muradnagar,
Dist. Ghaziabad (U.P.) RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for arrears of difference of pay of her husband from the date of his absorption from the post of Tailor 'C' to the post in which he died in harness which has been granted to all the similarly situated persons.

2. We have heard Shri Yogesh Sharma for applicant.

3. Shri Sharma states that applicant's representation dated 2.7.97 (Ann. A-1) still remain undisposed of by respondents.

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4. We dispose of this O.A. at the with the direction to the respondents to dispose of the aforesaid representation and pass a detailed, speaking and reasoned order in accordance with law, rules and instructions including the Hon'ble Supreme Court's judgment dated 27.7.95 in SLP No. 11126/95 Shiv Charan Lal & Ors. Vs. UOI & Ors. to the extent that the same has a bearing on the facts of the present case, within three months from the date of receipt of a copy of this order, under intiamtion to applicant.

5. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

6. The ^{OA} is disposed of accordingly at the admission stage itself. No costs.

A Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/